

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 133/MP/2016

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the PPA dated 7.8.2007 executed between Sasan Power Ltd. and the procurers from compensation due to Change in Law impacting revenues and costs during the Operating Period.
- Petitioner : Sasan Power Limited
- Respondents : MP Power Management Company Limited and Others
- Date of hearing : 20.12.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Parties present : Shri Vishrov Mukerjee, Advocate, SPL
Shri Rohit Venkat, Advocate, SPL
Ms. Raveena Dhamija, Advocate, SPL
Shri Surya Kant, SPL
Shri Rajiv Srivastava, Advocate, UPPCL
Shri G.Umapathy, Advocate, MPPMCL
Ms. Ranjitha Ramachandran, Advocate, Rajasthan Discoms
Ms. Anushree Bardhan, Advocate, Rajasthan Discoms

Record of Proceedings

Learned counsel for MP Power Management Company Limited requested for time to file reply to the petition. Learned counsel for the petitioner had no objection in this regard.

2. Learned counsel appearing on behalf of Rajasthan Discoms submitted that reply to the petition has already been filed by Rajasthan Discoms on 28.11.2016.
3. Learned counsel appearing on behalf of UP Discoms submitted that UP Discoms have not received copy of the petition and requested to direct the petitioner to serve copy of the petition on UP Discoms.

4. The Commission directed the petitioner to serve copy of the petition on UP Discoms immediately.

5. The Commission directed the respondents to file their replies on or before 13.1.2017 with an advance copy to the petitioner who may its rejoinder, if any, on or before 27.1.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

6. The petition shall be listed for hearing on 16.2.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**